



\$~14 (2021)

#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ARB. A. (COMM.) 63/2021

#### FUTURE COUPONS PRIVATE LIMITED & ORS.

..... Appellants

Through: Mr. Parag Tripathi, Mr. Dayan

Krishnan & Mr. Vikram Nankani,

Senior Advocates with

Mr. Mahesh Agarwal, Mr. Rishi

Agrawala, Mr. Pranjit

Bhattacharya, Mr. Ankit Banati,

Mr. Yashesh Kamdar,

Mr. Shrinivasan Ramaswamy, Mr. Sanjeevi Sheshadri & Mr. Sukrith Seth, Advocates

Versus

#### AMAZON.COM NV INVESTMENT HOLDINGS LLC & ANR.

..... Respondents

Through: Mr. Gopal Subramanium, Mr.

Rajiv Nayar, Mr. Gourab Banerji,

& Mr. Amit Sibal, Senior

Advocates with Mr. Nakul Dewan, Mr. Anand S Pathak, Mr Amit K Mishra, Mr. Shashank Gautam, Ms.Sreemoyee Deb, Mr. Vijay Purohit, Mr. Mohit Singh,

Mr. Promit Chatterjee,

Ms. Anubhuti Mishra, Mr Shivam

Pandey, Ms Samridhi Hota, Ms. Kanika Singhal, Mr. Chetan Chawla, Ms. Nikita Bangera, Mr. Pratik Jhaveri, Ms Saloni Agarwal,

Ms. Didon Misri, Mr Faizan

Mithaiwala, Mr. Vijayendra Pratap

Singh, Mr. Rachit Bahl,

ARB. A. (COMM.) 63/2021

Page 1 of 3





Ms.Roopali Singh, Mr. Abhijnan Jha, Mr. Priyank Ladoia, Mr. Tanmay Sharma, Ms. Vanya Chhabra, Mr. Arnab Ray, Mr. Vedant Kapur, Mr. Shaurya Mittal, Mr. Abhisar Vidyarthi, Ms. Ninaee Deshmukh, Mr. Kartik Nayar, Mr. Pawan Bhushan, Ms Hima Lawrence, Ms. Ujwala Uppaluri, Mr. SP Mukherjee, Mr. TS Sundaram, Mr. Vinay Tripathi, Mr. Aishvary Vikram, Mr. Kaustubh Prakash, Ms. Anushka Shah & Ms. Neelu Mohan, Advocates for respondent No.1

Mr. Harish Salve, Mr. Darius Khambhata, Mr. Sandeep Sethi, Mr. Ritin Rai, , Senior Advocates with Mr. Ameet Naik, Mr. Raghav Shankar, Mr. Aditya Mehta, Mr. Tushar Hathiramani, Ms.Ritika Rai, Ms Arshiya, Mr. Abhishek Kale, Ms. Madhu Gadodia, Mr. Harshvardhan Jha, Advocates for respondent No.2

## CORAM: HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER 29.10.2021

# %

# CAV. 50/2021 & CAV. 51/2021

- 1. Caveators are represented through counsel.
- 2. Caveats stand discharged.

#### **IA No. 14258/2021 (exemption)**

ARB. A. (COMM.) 63/2021

Page 2 of 3





- 3. Allowed, with direction to file requisite certified copies/documents within six weeks.
- 4. Application is disposed of.

# IA No. 14259/2021 (exemption)

- 5. Allowed, with direction to file typed copies of dim annexures / documents within six weeks.
- 6. Application is disposed of.

# IA No. 14260/2021 (exemption from signing each and every page of documents)

7. Allowed subject to all just exceptions.

## IA No. 14261/2021 (permission to file additional documents)

8. Allowed subject to all just exceptions.

## ARB. A. (COMM.) 63/2021 & IA No. 14257/2021 (u/S 151 CPC).

- 9. Present appeal has been preferred under the provisions of Section 37(2) (b) of the Arbitration and Conciliation Act, 1996 and Section 13 of The Commercial Courts Act, 2015 against the order dated 21.10.2021 passed by the Arbitral Tribunal.
- 10. Notice issued.
- 11. Counsel appearing on behalf of respondents accept notice.
- 12. Let reply to the present appeal and application for stay be filed within four weeks. Rejoinder thereto, if any, be filed within four weeks thereafter.
- 13. Renotify on 04.01.2022.

SURESH KUMAR KAIT, J

#### **OCTOBER 29, 2021**

r

ARB. A. (COMM.) 63/2021

Page 3 of 3